

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 85432 of 2022

(Arising out of Order-in-Appeal No. 725 (Gr.I)/2021(JNCH)/Appeals dated 13.09.2021 passed by the Commissioner of Customs (Appeals), JNCH, Nhava Sheva, Mumbai-II.)

M/s. Bharat Seeds Corporation
B-5, Indra Market, Delhi – 110 007

.....Appellant

VERSUS

Commissioner of Customs, Nhava Sheva-I
JNPT, Customs House, Nhava Sheva,
Raigad, Maharashtra – 400 707

.....Respondent

APPEARANCE:

None for the Appellant

Shri C.S. Vinod, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85998/2025

Date of Hearing: 25.06.2025

Date of Decision: 25.06.2025

None for the Appellant, as has been the case on last three occasions.

2. Learned Authorised Representative is present and ready for the argument.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently, the same is dismissed for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)